

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 1094 & 1140 of 2019**

**In the matter of:**

**BCIL Yelahanka Projects LLP.**

**....Appellant**

**Vs.**

**Amit Chandrakant Shah & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Abhijeet Sinha & Mr. Gautam Singh, Advocates.**

**For Respondent: Mr. Sanjay Gupta & Mr. Chaitra Bhat, For R-1.  
Mr. Amit Agrawal & Mr. Kushagra Agarwal, For R-2 &  
4.  
Mr. Om Prakash & Mr. Vikram Sing Arya, For R-3.  
Ms. Garima Jain, For R-5.**

**ORDER**  
**(Virtual Mode)**

**05.03.2021:** In terms of the Order dated 19<sup>th</sup> February, 2021 Learned Counsel for the Appellant were directed to serve the hard copies of the Written Submissions. However, Learned Counsel for the Respondents submitted that they have not received 'Written Submission' filed on behalf of the Counsel of the Appellant.

Therefore, Learned Counsel for the Appellant is directed to serve the hard copy of the short 'Notes of Written Submissions' to the Learned Counsel for the Respondents, before the next date.

Learned Counsel for the Appellant is directed to file the 'Convenience Compilation' and the serve the copy of the same to the Learned Counsel for the Respondents, before the next date.

List this matter for further '**Hearing**' on **23<sup>rd</sup> March, 2021**.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**